

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

15

O.A No. 1503 of 1995

New Delhi, dated this the 24th January, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)  
HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri B.N. Dhoundiyal,  
Ex-Member (A),  
Central Administrative Tribunal,  
S/o Shri P.A. Dhoundiyal,  
R/o C-1/26, Pandara Park,  
New Delhi-110003. ... APPLICANT  
(By Advocate: Shri J.C.Madan)

VERSUS

1. Union of India through  
the Secretary,  
Ministry of Urban Development,  
Nirman Bhawan,  
New Delhi.
  2. Director of Estaaetes,  
Nirman Bhawan,  
New Delhi. .... RESPONDENTS
- (By Advocate: Shri E.X.Jospheh)

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Heard.

2. Both counsel agree that this O.A. may be disposed of with a direction to respondents that in the event the relief prayed for by applicant, has been granted to Hon'ble Shri N.V.Krishnan, Acting Chairman, Central Administrative Tribunal (Retired), as applicant's counsel claims it has, the same may be extended to applicant also. We direct accordingly and call upon respondents to issue necessary orders in this regard within four weeks of receipt of a copy of this order.

3. This O.A. stands disposed of.

No costs.

*Lakshmi Swaminathan*  
(Mrs. LAKSHMI SWAMINATHAN)  
Member (J)

*S.R. Adige*  
(S.R. ADIGE)  
Member (A)

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